

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 109 of 2016

Dated: 23rd February, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter:

M/s. Cauvery Hydro Energy Ltd.

....Appellant (s)

Vs.

Karnataka Power Transmission Corporation Ltd. & Ors.

....Respondent (s)

Counsel for the Appellant(s)

:

Mr. Nikhil Majithia
Mr. Angad Mehta

Counsel for the Respondent(s)

:

Ms. Srishti Govil for R.1 & 2

ORDER

We are informed that after this matter was admitted by us in October 2016 demand notice has been issued by Respondent Nos.1 and 2. The matter is posted before us for final hearing. In the circumstances, it is proper to direct that without prejudice to the rights and contentions of the respondents, no coercive steps be taken against the appellant till the disposal of this appeal. Order accordingly.

List the matter for hearing on **25.04.2017.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson